HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE FIRST DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 517 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ Appeal preferred against the order dated 27/01/2025 passed in W P No 37068 of 2024 and pass on the file of the High Court.

Between:

1. Verrola Padma, W/o. Verrola Harikrishna, Aged about 39 years, Occ: Housewife, R/o. H.No.2-72, Ambedkar Nagar, Kothapalle (Haveli) Karimnagar, Telangana state.
2. Verrola Harikrishna, S/o. Kishan, Aged about 46 years, Occ: Government Employee, R/o. H.No.3-73, Ambedkar Nagar, Gandhi Road, Kothapalle (Haveli) Karimnagar, Telangana state.

...APPELLANTS/PETITIONERS IN W.P. No.37068/2024

AND

1. The State of Telangana, Rep. by its Principal Secretary, Women Development and Child Welfare Department, Secretariat, Hyderabad.
2. The child Welfare Committee, Rep. by its Chair Person, Alwal, Medchal Malkajgiri District.
3. The Child Welfare Project Director, Women, Children, Disabled Senior Citizen Welfare Department, Medchal-Malkajgiri District.
4. The Integrated Child Protection Services (ICPS), Sishuvihar, State Home, H.No.33222, Vengal Rao Nagar, Ameerpet, Hyderabad
5. The Commissioner of Police, Rachakonda, Commissionerate, Vayupuri Neredmet, Secunderabad Medchal-Malkajgiri District.
6. The Station House Officer, Medipally Police Station, Medipally. Rachakonda Commissionarate, (Medchal-Malkajgiri District).
7. The District Collector, Medchal-Malkajgiri District.
8. The Central Adoption Resource Authority, Ministry of Women and Child Development Government of India West Block-8, wing-2, First Floor, Ramakrishnapuram, New Delhi-110 066

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed by the Single Judge of the Hon'ble High Court dt.27/01/2025 in WP No.37068 of 2024 in the interest of justice.

Counsel for the Appellants: SRI VEERA BABU GANDU

Counsel for the Respondent Nos.1 to 4 and 7: MS. MANI DEEPIKA, GP FOR WOMEN DEV CHILD WELFARE

Counsel for the Respondent Nos.5 and 6: GP FOR HOME

Counsel for the Respondent No.8: SRI B. NARASIMHA SHARMA, ADDITIONAL SOLICITOR GENERAL OF INDIA

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.517 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri G. Veera Babu, learned counsel for the appellants; Ms. Mani Deepika, learned Government Pleader for Women Development and Child Welfare, for respondent Nos. 1 to 4 and 7; and Sri B. Narasimha Sharma, learned Additional Solicitor General of India, for respondent No. 8.

2. With the consent, finally heard.

3. This Writ Appeal takes exception to the order dated 27.01.2025 passed by a learned Single Judge of this Court in W.P. No. 37068 of 2024. The said order became subject matter of review and the review was also decided by order dated 24.02.2025.

4. Learned counsel for the appellants submits that the review Bench was informed that by a proceeding/order dated 19.02.2025, the appellants' request has been rejected, whereas the said document No. CARM/186/24, dated 19.02.2025 shows that it is not a rejection order. Instead, by this order, the

appellants were directed to wait for their turn. Thus, the learned Single Judge has gone wrong in the review order, whereby she gave liberty to challenge this order. Whereas, in the absence of any rejection order, there is no occasion for the appellants to challenge it. His last submission is that similar writ petitions were pending consideration before the Writ Court and therefore, the impugned order may be set aside and all those matters may be directed to be heard analogously.

5. The prayer is opposed by Sri B. Narasimha Sharma, learned Additional Solicitor General of India, appearing for respondent No. 8, by contending that if the order dated 19.02.2025 is not treated as 'rejection order' by appellants, it may be observed that whatever is mentioned in that order will hold the field and it is the choice of the appellants to challenge it or not. So far the second contention of appellants is concerned, it is argued that during the pendency of writ petition, no application or prayer was made for linking the writ petition with any other connected pending matters.

6. We have heard the parties.

7. We find substance in the argument of learned Additional Solicitor General of India that if the appellants intended for

analogous hearing with other similar matters, they should have apprised the writ Court at appropriate stage and not after the final decision of the matter. So far the appellants' contention regarding order dated 19.02.2025 aforesaid is concerned, as agreed, it is observed that the said order will be read as such and whatever is mentioned therein will hold the field.

8. With the aforesaid observation, the Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

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SECTION OFFICER

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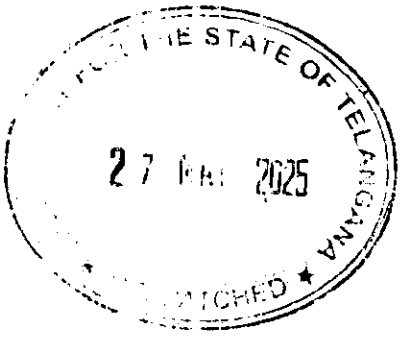
1. The Principal Secretary, Women Development and Child Welfare Department, Secretariat, The State of Telangana, Hyderabad.
2. The Chair Person, The child Welfare Committee, Alwal, Medchal Malkajgiri District.
3. The Child Welfare Project Director, Women, Children, Disabled Senior Citizen Welfare Department, Medchal-Malkajgiri District.
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8. The Central Adoption Resource Authority, Ministry of Women and Child Development Government of India West Block-8, wing-2, First Floor, Ramakrishnapuram, New Delhi-110 066
9. One CC to Sri Veera Babu Gandu, Advocate [OPUC]
10. Two CCs to GP for Women Dev Child Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
11. Two CC to The GP for Home, High Court for the State of Telangana, at Hyderabad[OUT]
12. Two CC to The Additional Solicitor General of India, High Court for the State of Telangana, at Hyderabad[OUT]
13. Two CD Copies

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HIGH COURT

DATED:01/05/2025



ORDER

WA.No.517 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

(18) CHR
21/05/25